The Committee also recommended that two hours, in addition to the time already taken, ma<sub>v</sub> be allotted for further discussion on the Resolution regarding unemployment problem in th<sub>e</sub> country, moved by Shri Shiva Chandra Jha on the 24th November, 1978.

The Committee further recommended that the House should sit up to 6.00 P.M. and beyond 6-00 P.M. as and when necessary for the transaction of Government business.

सदन की कार्यवाही ढाई बजे ठक के लिए स्थापित की जानी है।

The House the<sub>n</sub> adjourned for lunch at fifty-seven ml'nutes past twelve of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, Mr. Deputy Chairman in the Chair.

## THE CONSTITUTION (AMEND-MENT) BILL, 1978

(TO AMEND THE EIGHTH SCHEDULE)

श्री शिक्ष झा (बिहार): उपसभापति महोदय, में वाग्रदब इस सदन ने दरख्वास्त करता हूं कि भारत के संविधान का धीर संजोधन करने वाले विश्लेषक को पुर स्थापित करने की मुझे अनुमति दी जा। जिससे कि मैथिली जो दो करोड़ से ज्याश लोगों की भाषा है उस को अप्टम अनुमुखी में स्थान मिन सके।

The question was Put and the motion was adopted.

श्री शिव चन्द्रक्षाः मै विधेयक को पुरःस्थापित करता हूं।

## THE CONSTITUTION (AMEND-MENT) BIIA, 1978

(to amend *Articles* 120, 210, *etc.*) SHRI MURASOLI MARAN (Tamil Nadu): Sir, I beg to move for leave

to introduce a Bill further to amend the Constitution of I'ndia.

Tin- question was put and the motion was adopted.

SHRI MURASOLI MARAN: Sir, I introduce the Bill.

## THE ALIGARH MUSLIM UNIVER-SITY (AMENDMENT) BILL, 19 H contd.

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE. (DR. PRATAP CHANDRA CHUN-DER): Mr. Deputy Chairman, during the last Session this Bill was moved for consideration cf this House and we-. had some general discussion on this. Bill. I had just started to place my point of view before this aug^st House-when the House had adjourned. I shall try to do so today. Generally I try to be as brief as possible, but in view of the importance of this Biil, I would request you to give me some time to place the fact<sub>s</sub> before the House so that honourable Members may consider the different aspects oi the problem which is posed by this Bill. Although this Bill is very short, I would submit that it has got farreaching consequences. In fact, it has got two parts: The first P<sup>art deal3</sup> with amendment <sub>0</sub>f the definition of the word 'university'. In the original Act of 1920, 'university' was refined as the Aligarh Muslim University. The hon. Member who moved this Bill wants that definition to be changed so as to include these words, 'namely,, "which shall be deemed to have been established at the instance of Muslims of India". Of course, there are some amendments to this clause. But we are not dealing the Bill with clause by clause. We have to discuss this in proper perspective.

The second part seeks to omit in section 5 of the principal Act clause-